

**Central Administrative Tribunal
Madras Bench**

MA 310/00511/2018, 310/00512/2018 & OA 310/01206/2018

Dated Wednesday the 28th day of November Two Thousand Eighteen

P R E S E N T

**Hon'ble Mrs. Jasmine Ahmed, Member(J)
&
Hon'ble Mr. R. Ramanujam, Member (A)**

1. M. Robert
No. 29/5, Sangeethasuram, Thennur Post
Trichy – 17.
2. Sivakumar
Mariyamman Koil Street
Sathamangalam Post, Lalkudi Taluk
Trichy District.
3. K. Desinghurajan
Veramarasan Pettai, North Street
Aavarampatti Post, Poodalur Taluk
Thanjavur District. Applicants

By Advocate M/s. Tamizh Law Firm

Vs.

1. Union of India
Rep. by Secretary to Government
Finance Ministry
New Delhi – 110 001.
2. The Chief Commissioner of Income Tax
Mahatma Gandhi Road
Nungambakkam, Chennai – 600 034.

3. The Commissioner of Income Tax – I
No. 4, Williams Road
Trichy – 620 001.
4. The Joint Commissioner of Income Tax
Range-I, No. 4, Williams Road
Trichy – 620 001.
5. The Additional Commissioner of Income Tax
Range-I, No. 4, Williams Road
Trichy – 620 001. .. Respondents

By Advocate **Mr. M.T. Arunan**

ORAL ORDER

Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J)

When the matter was called no one appeared on behalf of the applicants. It is perused on the order sheets that counsel for the applicants was not present on 27.09.2018. He was also not present on 05.11.2018 and accordingly it was placed under the caption for 'Dismissal'. Today also when the matter is called up, none appeared on behalf of the applicants. Accordingly we feel that the applicants have lost interest in pursuing the matter.

2. Accordingly OA and MAs are dismissed for default.

(R. Ramanujam)
Member (A)

AS

28.11.2018

(Jasmine Ahmed)
Member(J)